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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2467 of 1999

New Delhi, this the 13th day of December, 2000

HON'BLE MR.KULDIP SINGH, MEMBER (JUDL)

Surat Singh
s/o Shri Manghey Ram
Asstt. Sub Inspector (Retd)
CBI, ACB, New Delhi
resident of House No.1/684,
Gali No.3, Shoutangarh Line Paar
Bahadurgarh (Haryana)

- APPLICANT

(By Advocate: Shri Naresh Kaushik)

Versus

1. Union of India
through its Secretary
Ministry of Home Affairs, North Block
New Delhi

2. The Dy. Director (Admn)
Central Bureau of Investigation
Govt. of India, Block No.3
Kendriya Karyalaya Parisar
Lodhi Road, New Delhi-3

-RESPONDENTS

(By Advocate: Shri P.H. Ramchandani)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

Applicant has filed this OA seeking consequential benefits upon his promotion to the post of Sub-Inspector w.e.f. 5.10.93 alongwith other benefits of pension etc.

2. The O.A. is opposed by respondents. They have stated that applicant is not entitled to the arrears or pay/wages. However, as regards the prayer for grant of retiral benefits consequent upon applicant's promotion, respondents have no objection to that.

3. Learned counsel for the applicant submits that he gives up the claim regarding payment of arrears/wages

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which are not admissible as per FR 17.

4. Learned counsel for the respondents, after consulting the departmental representatives who are present in the court, submits that respondents have already processed the papers of revision of pension etc. on the basis of promotion given to applicant and the final order regarding revision of pension of the applicant will be issued shortly.

5. O.A. is accordingly disposed of with a direction to respondents that they shall pass the orders regarding revision of pension of the applicant as expeditiously as possible and preferably within one month from the date of receipt of a copy of this order. No costs.


(KULDIP SINGH)
MEMBER (JUDL)

12/11/2017